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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 394 of 1989
TAX No.

DATE OF DECISION 14-9-1993

Prakash Hiranand Hazari **Petitioner**

Shri B.B. Gogia **Advocate for the Petitioner(s)**

Versus

Union of India & Ors. **Respondent**

Shri Akil Kureshi **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N.B. Patel **Vice-Chairman**

The Hon'ble Mr. V. Radhakrishnan **Member (A)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

J No

Shri Prakash Hiranand Hazari,
C/o Asstt, Engineer Phones (East),
Rajkot.

..... Applicant

Shri B.B. Gogia

..... Advocate

Versus

1. Union of India through
The Secretary,
Telecommunication Department,
Government of India,
New Delhi.
2. General Manager Telecommunication
District,
Rajkot, 6, Jasani Building,
Near Girnar Cinema,
Rajkot.

..... Respondents

Shri Akil Kureshi

..... Advocate.

ORAL JUDGMENT

IN

O.A. 394 of 1989

Date:- 14-9-1993

Per Hon'ble

Mr. N.B. Patel

Vice-Chairman

Mr. Kureshi states that the applicant, who was earlier found not to have had sufficient length of experience for being eligible for regular appointment as driver, has now completed the necessary period for being eligible to be appointed as a driver on regular basis and that he is now eligible for appointment, ^{as} his case would be considered at the selection which is now under way. In view of this statement made by Mr. Kureshi, Mr. Gogia, for the applicant, seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. The respondents are directed not to terminate the employment of the applicant

as casual Driver till the applicant is appointed on regular basis or till some other regular selectee is available, whichever is earlier. It goes without saying that while considering the case of the applicant, the respondents will take into consideration the fact that the applicant has been working as casual Driver with them since 1985.

No order as to costs.


(V. Radhakrishnan)

Member(A)


(N.B. Patel)

Vice-Chairman.